

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:2645
ANSWERED ON:09.12.2014
ENVIRONMENTAL CLEARANCE PROCEDURE
Shanavas Shri M. I.

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has simplified the procedure of environmental clearance for development of projects within 10 kilometres from National parks and wildlife sanctuaries by allowing to directly approach the National Board for Wildlife instead of the State Wildlife Board and if so, details thereof;
- (b) whether any objections have been raised by the States on this proposal and if so, the details thereof; and
- (c) whether the States had been consulted in this regard and if so, the details and outcome thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

- (a) The Ministry of Environment, Forests and Climate Change with a view to facilitate early decision making for grant of environment clearance for consideration of development projects located within 10km of National Park and Sanctuaries under EIA Notification, 2006 evolved a procedure vide Office Memorandum F.No. J-11013/41/2006-IA-II (I) (part) dated 20.08.2014. A copy of the said Office Memorandum is enclosed as Annexure.
- (b) & (c) As the above referred procedure was in the form of an executive order and therefore was issued without consulting the State Governments.